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## GURGAON INDUSTRIAL ASSOCIATION

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Ref: GIA/28/382/2019

Date: December 19, 2019

Chairman,  
National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi - 110001

Hon'ble Sir,

We have gone through the Order dated 05/11/2019 of the Principal Bench, National Green Tribunal, New Delhi in the matter of Original Application No.639/2018 Shailesh Singh Vs State of Haryana & Ors. As per para 12 of the aforesaid Order, the Bench has directed that State of Haryana may shorten the period of mandatory inspection at high frequencies in respect of highly polluting 17 categories to 3 months, other Red Category 6 months, Orange Category to 1 year, Green Category to 2 years and CBWTF/CHWSRDF/CMSWTDF/CETP/STP to 3 months.

The Association wishes to strongly protest the proposed higher frequencies of mandatory inspections as it will encourage Inspector Raj, which is totally against the Government's policy – Ease of Doing Business. It will also dishearten the industrial units following the norms with online monitoring system. Since the Department is already checking online monitoring system, there should not be any necessity for physical inspection in short intervals. In case the Department observes problem in the sample of any industrial unit, its period of next 2 inspections may be reduced and once the sample is found proper, further inspection may be conducted as per routine frequency. Otherwise, the industrial units will be compelled to shift from Gurugram/Haryana to other States to earn livelihood.

In view of the above, it is earnestly requested that the frequency of inspection may not be shortened and the existing arrangement may be continued.

Warm Regards,  
*J.N. Mangla*

J.N. Mangla  
President

*927/PDS/HP*  
*24/12-19*  
*Ans. (Judicial)*  
*PL present in file*  
*24/12*  
*JA*

Cc: Additional Chief Secretary, Industries and Commerce Department, Government of Haryana, Haryana Civil Secretariat, Sector-1, Chandigarh-160 001.